IN THE HIGH COURT OF JHARKHAND AT RANCHI
(Civil Appellate Jurisdiction)
SA. No. 588 of 2015

…...

Maqsood Mian and Ors. …… Appellants

Versus

Turabati Mian & Ors. ……Respondents

CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through : Video Conferencing)

…...

For the Appellants : Mr. Rohit Agrawal, Advocate
For the Respondents :

09/Dated: 25/03/2021.

Heard, learned counsel for the appellants.

From perusal of the office note, it appears that defect no.1 as pointed out vide further Stamp Reporting dated 25.04.2019 i.e. C.C. of trial court decree is handwritten, true typed copy may be filed, has not been removed.

Learned counsel for the appellants has prayed for four weeks time to remove the defect.

Considering the same, put up this case after removal of the defect.

(Kailash Prasad Deo, J.)

R.S.